

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 16**  
**(IB)-3127(PB)/2019**

**IN THE MATTER OF:**

Mr. Prashantha H.M	...	Applicant/Petitioner
Vs		
Shri Balaji Betal Nuts Pvt Ltd	...	Respondent

**Order under Section 9 of the Insolvency & Bankruptcy Code, 2016(Liq.).**

**Order delivered on 10.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Mr. Ankur Goel, Mr. Saket Singh, Advs for the Applicant in IA 771/2023 & IA 4332/2023
For Respondent	:	Mr. Ajay Garg for R-1 in IA 4767/2020
For Indian Bank	:	Mr. S. K. Jha, Advocate
For Liquidator	:	Mr. Surjan Singh Shekhawat in IA 990/2024, IA DIS-4/20204 and IA 4767/2020 for Liquidator

**ORDER**

**IA-771/2023 and IA-4332/2023**

Ld. Counsel for the Applicant appeared and sought time to file a rejoinder to the reply filed by the Liquidator.

At the request, list the matter **on 31.07.2024**.

Meantime, Ld. Counsels for the parties are directed to complete the pleadings.

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**